

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI**

**PRINCIPAL BENCH COURT NO.IV**

**Service Tax Appeal No. 52722 / 2019**

[Arising out of Order-in-Appeal No. IND/EXCUS/000/APP/075/2019-2020 dated 18.06.2019, passed by the Commissioner (Appeals) Customs, CGST, & Central Excise, Indore. ]

**GOLD FILAMENT P LIMITED**

Plot No. 19, SEZ, Sector III, Industrial Area  
Pithampur (MP)

**APPELLANT**

Vs.

**COMMISSIONER, (Appeals)**

Customs, CGST & Central Excise,  
INDORE

**RESPONDENT**

**APPEARANCE:**

None for the Appellant  
Shri Ravi Kapoor Authorised Representative for the Department

**CORAM:**

**HON'BLE MRS RACHNA GUPTA, MEMBER (JUDICIAL)**

**DATE OF HEARING / DECISION : DECEMBER 21, 2021**

**FINAL ORDER No. 52086 / 2021**

**PER RACHNA GUPTA**

None is present for the appellant. A perusal of the order of last date of hearing i.e. 11/11/2021 makes it clear that today was the last opportunity for the appellant not only to appear but to make the final submissions also. The order reads as follows:

“None is present for the appellant. Earlier time was requested to trace the file which got lost while shifting of appellant’s premises. In the interest of justice, one more opportunity is given to the appellant. Matter be taken up for hearing on **December 21, 2021** for awaiting the presence of appellant and further proceedings. ”

2. Keeping in view the absence of appellant despite the said direction and observations in the above order, it is appropriate and reasonable to hold that the appellant is not interested in pursuing the impugned appeal. Resultantly, the appeal is, ordered to be dismissed for want of prosecution.

**( RACHNA GUPTA )**  
**MEMBER (JUDICIAL)**

ss